

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“A” BENCH, DELHI**

**BEFORE SHRI ANUBHAV SHARMA, JUDICIAL MEMBER &  
SHRI MANISH AGARWAL, ACCOUNTANT MEMBER**

**ITA No. 4378/Del/2025  
(Assessment Year:2022-23)**

Alpha KKC Logistics India Pvt. Ltd. 117 Gagan Deep Building, 12 Rajendra Place, New Dehli – 110008	Vs.	Assessment Unit, Income Tax Department DCIT, Circle 1(1) CR Building Delhi
स्थायीलेखासं./जीआइआरसं./PAN/GIR No: AACCK3762A		
Appellant	..	Respondent

Appellant by :	Sh. Sameer Kapoor, CA
Respondent by :	Sh. Krishna Kumar Ramawat, Sr. DR

Date of Hearing	02.12.2025
Date of Pronouncement	02.12.2025

**ORDER**

**PER ANUBHAV SHARMA, JM:**

This appeal is preferred by the Assessee against the order dated 27.06.2025 of the Ld. National Faceless Appeal Centre (NFAC) (hereinafter

referred as Ld. First Appellate Authority or in short Ld. 'FAA') in DIN & Order No : ITBA/NFAC/S/250/2025-26/1077899724(1) arising out of the order dated 20.03.2024 passed u/s 143(3) r.w.s 144B of the Income Tax Act, 1961 (hereinafter referred to as 'the Act') by the Assessment Unit, Income Tax Department for AY: 2022-23.

3. At the very out, the Ld. Counsel appearing for the assessee submitted that assessee has decided to not to pursue the appeal before this Tribunal.

Ld. DR has no objection.

4. The appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 02.12.2025

Sd/-  
(Manish Agarwal)  
ACCOUNTANT MEMBER

Sd/-  
(Anubhav Sharma)  
JUDICIAL MEMBER

Dated 02.12.2025  
Rohit, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI